

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 309**  
CA-448/2019  
In  
IB-358(ND)/2018

**IN THE MATTER OF:**  
M/s. Alpfly Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**SECTION**  
**U/s 10 of IBC, 2016**

**Order delivered on 05.07.2024**

**CORAM:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

**CA-448/2019:-**

Ms. Dirti Chawbra, Learned Counsel appearing for the Applicant seeks an adjournment on the ground that Mr. Imran Ali, the arguing Counsel is unwell. It is seen from the record that the pleadings have not been uploaded by the Applicant as directed vide order dated 30.05.2024 and 11.06.2024. Two days time granted as a last and final opportunity to comply with the said orders, failing which appropriate orders will be passed on the next date of hearing.

List the matter on **11.07.2024**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**